

CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR.

O.A. No. : 266/1995

Date of Order : 26.11.96

Ranjeet Singh

Applicant.

Versus

Union of India & Ors.

Respondents.

Mr. S.K. Malik, counsel for the applicant.

Mr. V.S. Gurjar, Counsel for the respondents.

CORAM :

Hon'ble Mr. Gopal Krishna, Vice Chairman.

Hon'ble Mr. S.C. Vaish, Administrative Member.

PER HON'BLE MR. S.C. VAISH :

The applicant, Ranjeet Singh, is a Casual Labour with temporary status with the respondents, Central Arid Zone Research Institute, Jodhpur. He has come to the Tribunal seeking the relief reproduced below :

- (i) By an appropriate writ, order or direction, if any offer of appointment has been issued in favour of Shri Davendar Singh be quashed and set aside.
- (2) By an appropriate writ, order or direction, the respondents may be directed to consider the name of the applicant for the post of S.S.G.I Grade Rs. 750-940 with effect from the date when vacancy in the said grade existed/arises in the Department of the respondents after the appointment of Shri Shyam Singh with all consequential benefits including pay and allowances as if the same were never denied to the applicant.

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(3) By an appropriate writ, order or direction, the respondents may be directed to produce the Panel of selected candidates in pursuance of the interview held on 12.12.1994.

(4) Any other order or direction or relief which the Hon'ble Tribunal may deem just and proper in the facts and circumstances of the case may be passed in favour of the applicant.

(5) That exemplary cost may be awarded against the respondents for causing undue harassment upon the applicant.

The grievance of the applicant is that one Shri Davendar Singh who was selected in a subsequent selection has been appointed before him.

2. With the consent of both the counsel, OA No. 266/95 alongwith the MA No. 246/1996 are heard on merits. The learned counsel for the respondents urged that the applicant Ranjeet Singh has been given regular appointment as Supporting Staff Grade I (Laboratory Attendant) by order dated 15.6.1996 (Annexure R/1) and he has already joined on the post on 15.6.1996 (Annexure R/2). The learned counsel for the respondents urged that the OA in its present form has become infructuous.

3. The reliefs sought by the applicant and reproduced above do not survive. The OA is disposed of with the above observation. The applicant, if he so chooses, may make a representation to the respondents regarding his claim of regularisation from an earlier date. If he makes such representation, the respondents will decide it within three months from the date of the receipt. If the applicant is aggrieved by the decision, he will be at liberty to move the Tribunal again.

4. The OA and the MA stand disposed of accordingly. No order as to costs.

*mrml*  
(S.C. VAISH)

MEMBER (A)

*C. K. K.*  
(GOPAL KRISHNA)

VICE CHAIRMAN